

With a view to further clarify priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Division Bench** vide order dated 26.03.2015, Category No. 17 clause (xii) of Main Head "**Writ-Civil**" and Category No. 16 clause (x) of Main Head "**Writ Appeal**" is proposed to be modified as under :-

- Category No. 17 "**SERVICE MATTERS**" of "**WRIT-CIVIL**"

Sub-Category :-

(xii) DEPUTATION / REPATRIATION / **ABSORPTION**.

- Category No. 16 "**SERVICE MATTERS**" of "**WRIT-APPEAL**"

Sub-Category :-

(x) DEPUTATION / REPATRIATION / **ABSORPTION**.

This order shall come into force with immediate effect.

Sd/-

(MANOHAR MAMTANI)

PRINCIPAL REGISTRAR (JUDICIAL)

29.07.2015

Sd/-

HON'BLE THE CHIEF JUSTICE

With a view to further clarify priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Single Bench** vide order dated 26.03.2015, Category No. 16 clause (x) of Main Head "**Writ-Civil**" is proposed to be modified as under :-

- Category No. 16 "**SERVICE MATTERS**"

Sub-Category :-

(x) DEPUTATION / REPATRIATION / **ABSORPTION**.

This order shall come into force with immediate effect.

Sd/-

(MANOHAR MAMTANI)
PRINCIPAL REGISTRAR (JUDICIAL)

29.07.2015

Sd/-

HON'BLE THE CHIEF JUSTICE